

**ANNEXURE 'X'**

**PROFORMA FOR FIRST LISTING**

SECTION \_\_\_\_\_

The case pertains to (Please tick/check the correct box):

- Central Act: (Title) \_\_\_\_\_
- Section: \_\_\_\_\_
- Central Rule: (Title) \_\_\_\_\_
- Rule No(s) \_\_\_\_\_
- State Act: (Title) \_\_\_\_\_
- Section: \_\_\_\_\_
- State Rule: (Title) \_\_\_\_\_
- Rule No(s) \_\_\_\_\_
- Impugned Interim Order: (Date) \_\_\_\_\_
- Impugned Final Order/Decree: (Date) \_\_\_\_\_
- High Court: (Name) \_\_\_\_\_
- Names of Judges: \_\_\_\_\_
- Tribunal/Authority: (Name) \_\_\_\_\_

1. Nature of matter:       Civil                       Criminal

2. (a) Petitioner/appellant No.1: \_\_\_\_\_  
(b) e-mail ID: \_\_\_\_\_  
(c) Mobile phone number: \_\_\_\_\_

3. (a) Respondent No.1: \_\_\_\_\_  
(b) e-mail ID: \_\_\_\_\_  
(c) Mobile phone number: \_\_\_\_\_
4. (a) Main category classification: \_\_\_\_\_  
(b) Sub classification: \_\_\_\_\_
5. Not to be listed before: \_\_\_\_\_
6. (a) **Similar disposed of matter with citation, if any, & case details:** \_\_\_\_\_  
(b) **Similar pending matter with case details:** \_\_\_\_\_
7. Criminal Matters:  
(a) Whether accused/convict has surrendered:  Yes  No.  
(b) FIR No. \_\_\_\_\_ Date: \_\_\_\_\_  
(c) Police Station: \_\_\_\_\_  
(d) Sentence Awarded: \_\_\_\_\_  
(e) Period of sentence undergone including period of detention/custody undergone: \_\_\_\_\_
8. Land Acquisition Matters:  
(a) Date of Section 4 notification: \_\_\_\_\_  
(b) Date of Section 6 notification: \_\_\_\_\_  
(c) Date of Section 17 notification: \_\_\_\_\_
9. Tax Matters: State the tax effect: \_\_\_\_\_
10. Special Category (first petitioner/appellant only):  
 Senior Citizen > 65 years  SC/ST  Woman/child  Disabled  
 Legal aid case  In custody
11. Vehicle Number (in case of Motor Accident Claim matters):

Date:

AOR for petitioner(s)/appellant(s)  
(Name) \_\_\_\_\_  
Registration No. \_\_\_\_\_